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The following were present in the meeting:

- The EPCG Committee discussed the individual cases of exporters under EPCG Scheme and the following decisions were taken:-

C-II/01 M/s.Parle Products Pvt. , Mumbai
03/AM07 dated 28.06.2006 F. No.01/36/218/80/AM-06/EPCG-I

The Committee considered the agenda note and decided to defer the case since comments from Dept. of Food Processing Industry have not been received. It was decided to send a DO letter from DG to the concerned Department. It was also decided to meanwhile seek information from the firm on specific use of each item of capital goods imported.

C-II/02 M/s. Radhakrishna Foodland Pvt. Ltd.,
03/AM07 dated 28.06.2006 F. No.01/36/218/76/AM-06/EPCG-I

The Committee considered the agenda note and decided to defer the case since comments from Dept. of Food Processing Industry have not

The Committee considered the agenda note and decided to defer the case since comments from Deptt. of Food Processing Industry have not been received. It was decided to send a DO letter from DG to the concerned Department. It was also decided to meanwhile seek information from the firm on specific use of each item of capital goods imported.

C-II/03 M/s.Videocon International Ltd.,Aurangabad
03/AM07 dated 28.06.2006 F.No.01/36/218/79/AM06/EPCG-I

The Committee considered the agenda note and decided that the case may be further examined on file and seek views of the Policy Division as the firm has imported components for manufacture of Hermetic Stators/Motors and components to refrigeration purpose and have given these components to M/s.Godrej & Boyce Mfg.Co. for integration and there is no provision under FTP for such transfer of imported goods and their manufacturing.

C-II/04 M/s.Craftsman Automation Pvt. Ltd., Coimbatore
03/AM07 dated 28.06.2006 F.No.23/917/AM-02/EPCG-I

The Committee considered the agenda note and decided to certify nexus between the capital goods imported and export products as per their Industrial approval against EPCG licence No.3230000772 dated 07.07.2001 on the basis of comments of Deptt. of Heavy Industry vide letter No.4(19)/2006-TSW(B)/46 dated 17.05.2006.

C-II/05 M/s. Mulberry Silk International Ltd., Gurgoan
03/AM07 dated 28.06.2006 F. No. 20/938/AM-96/EPCG-I/

The Committee considered the agenda note and decided to accept the request of the firm for withdrawal for conversion of EPCG licence No.2156091 dated 15.11.1995 from 15%duty scheme to 5% duty scheme since the Settlement Commission has given an admission Order for payment towards Customs duty liability calculated @ 15%. It was also decided to examine now on file the request of the firm on fulfillment of EO under 15% EPCG Scheme and finalized the case accordingly.

C-II/06 M/s. Bloom Dekor Ltd., Ahmedabad
03/AM07 dated 28.06.2006 F.No.20/269/AM-00/EPCG-I/

The Committee considered the agenda note and decided to certify nexus of the imported capital goods allowed against EPCG licence No.0800024 dated 28.12.1999 with the export product indicated in the EPCG licence on the basis of comments of Deptt. of Chemicals and Petrochemicals vide letter No.13011/3/2006-PC.II dated 27.06.2006. As regards, the fulfillment of Export obligation, the RLA concerned may decide as per the provisions of the FTP/HBP.

C-II/07 M/s. LML Ltd., Kanpur
03/AM07 dated 28.06.2006 F.No.20/1031/AM-96/EPCG-I/

The Committee considered the agenda note and decided that the issue may be decided on file as per policy provisions after detailed

examination.

C-II/08 M/s. D.A.Jhaveri, Mumbai
03/AM07 dated 28.06.2006 F.No.23/1621/AM-03/EPCG-I

The Committee considered the agenda note and decided to defer the case on the request of DIPP since the matter is under examination.

C-II/09 M/s. Madhya Pradesh Glychem Industries
03/AM07 dated 28.06.2006 F.No.23/222/AM-03/EPCG-I

The Committee considered the agenda note and decided to defer the case since comments from Dept. of Food Processing Industry have not been received. It was decided to send a DO letter from DG to the concerned Department. It was also decided to meanwhile call for literature and justification from the firm on specific use of each item of capital goods imported.

C-II/10 M/s. Suryalakshmi Cotton Mills Ltd., Secunderabad
03/AM07 dated 28.06.2006 F.No.20/982/AM-96/EPCG-I

The Committee considered the agenda note and decided to allow condonation of blockwise fulfillment of EO against EPCG licence No.01500319 dated 20.03.1996 for consideration for issuance of discharge certificate.

C-II/11 M/s. Enercon (India) Ltd., Mumbai
03/AM07 dated 28.06.2006 F.No.01/36/218/05/AM-07/EPCG-I

The Committee considered the agenda note and gave a patient hearing to the representatives of the firm during the personal hearing. The firm representatives mentioned that the Commissioner Customs, Ahmedabad had rejected their request for treating few imported items as capital goods and a case has been filed in the concerned High court. The Committee, therefore, did not take cognisance of the case since the matter is Sub-Judice

C-II/13 M/s.Pyramid Plastics, Mumbai
03/AM07 dated 28.06.2006 F.No.23/227/AM-00/EPCG-I

The Committee considered the agenda note and decided to defer the case and call for the report on an urgent basis from RLA concerned and Deptt. of Revenue.

Note: *C-II/12 and 14 to 17 – these cases are related to EPCG-III & IV and the minutes are being prepared separately.

Minutes of the 3rd Meeting of EPCG Committee of AM-07 held on 28.06.2006 at 3.00 P.M

The 3rd Meeting of the EPCG Committee for the licensing year 2006-2007 was held on 28.06.2006 at 3.PM in Room No.108. under the Chairmanship of Shri Surat Singh, Addl.DGFT to consider the cases under EPCG Scheme of Foreign Trade Policy.

The following were present in the meeting

1. Shri Surat Singh, Chairman
2. Shri V.C.Agarawal, Sr.DO, DIPP
3. Shri. Anurag Bakshi, STO, DBK
4. Shri Ashutosh Jindal, Jt.DGFT
5. Shri C.V.L.N.Prasad, Dy.DGFT
6. Shri Ram Kumar, Dy.DGFT
7. Shri Brajesh Sikka, FTDO, EPCG- I
8. Shri S.S. Prasad, FTDO, EPCG.II
9. Shri Arvind Kumar, FTDO, EPCG-III
10. Shri Shyamlal, FTDO, EPCG-IV

Initiating the discussion, the Chairman welcomed the Members of the Committee and there after individual cases of exporters under EPCG Scheme were discussed and following decisions were taken as under:-

Case No.	Name of the firm	F.No
C/01	M/s MNR Exports, Chennai	18/615/AM.05/EPCG.II
The case was withdrawn from the Committee in order to obtain views of the Policy division on firm's request.		

Case No.	Name of the firm	F.No.
C/02	M/s.R.D.Dyechem Pvt. Ltd., Kolkata	18/94/AM06/EPCG.II
The Committee considered the case as per agenda note and decided to reject the first request of the party for counting the E.O period from the date of import/installation of final machine. Regarding the 2 nd and 3 rd requests of the party for condoning the block-wise EO fulfillment and acceptance of value added products towards fulfillment of Export obligation, the Committee directed to get more details from the firm on E.O status for each block.		

C-/03	M/s Mahindra Ford India Ltd., Chengalpattu	01/36/22/16/AM-98/EPCG-II
The Committee considered the case as per agenda. The representatives of the firm have come before the Committee and explained their case, but the Committee decided not to entertain the request of the firm in view of the letter received from the Central Excise, informing this office about the proceedings initiated against the firm.		

C-/04	M/s Triveni Sheet Glass Works Ltd., Allahabad	18/561/AM04/EPCG-II
The Committee considered the case as per agenda. It was decided to advise RLA to ask for CA certificate from the firm regarding export performance of Figured and Float Glass during past 3 years before issuance of licence and the matter regarding refixation of average of the same export products may be examined on file as per relevant policy provisions.		

C-/05	M/s Indian Aluminium Co. Ltd., Kolkata	01/36/22/101/AM96/EPCG-II
The Committee considered the case as per agenda. It was found that the firm has fulfilled the Addl. EO of US\$ 12,26,92,194/- against the stipulated EO of US\$ 5,97,63,997/- but there is a shortfall in 3 rd block. It was also noted that the Committee allowed carry forward of E.O. from 2 nd Block to 3 rd block previously. It was decided to grant block-wise condo nation to the firm in the 3 rd block and regularize the case.		

DIRECTORATE GENERAL OF FOREIGN TRADE
(EPCG-III Section)

MINUTES OF 03rd MEETING OF EPCG COMMITTEE OF AM-2007
HELD ON 28.06.2006 at 3.30 PM

The 03rd meeting of the EPCG Committee during the licensing year 2006-07 was held on 28.6.2006 at 3.30 PM under the Chairmanship of Sh.Surat Singh, Addl.DGFT to consider the cases of Miscellaneous export products (Other than Engineering, Chemicals and Allied Products). The following were present in the meeting:-

1. Shri V.C.Agarwal, Sr.DO, DIPP
2. Shri Anurag Bakshi, STO
3. Shri Jasbir Singh, IA, M/o C&PC
4. Shri Ashutosh Jindal, Jt.DGFT
5. Shri Ram Kumar, Dy.DGFT
6. Shri CVLN Prasad, Dy.DGFT
7. Shri Brajesh Sikka, FTDO
8. Shri Shyam Lal, FTDO
9. Shri S.Prasad, FTDO
10. Shri Arvind Kumar, FTDO

The individual cases of exporter under EPCG Scheme were discussed and the following decisions were taken:-

Case no.	Name of the firm	Licence number
C-II/12 03/AM07 28.6.2006	M/s Patheja Forgings & Auto Parts Manufacturers Ltd, Pune F.No.20/17/95/EPCG-III	2133859 dated. 12.1.1995
The case was considered as per agenda. The firm had requested for redemption of their EPCG licence but they have not submitted Bill of entry. After detailed discussion, Committee decided to examine this case on file.		

Case no.	Name of the firm	Licence number
C-II/14 03/AM07 28.6.2006	M/s Kanco Enterprises Limited, Ahmedabad F.No.20/068/2005-06EPCG-III	
The Committee considered the case as per agenda wherein representative of DIPP was also present. After detailed discussion, Committee decided to defer this case and the comments of all the technical authorities may be obtained in the matter. Thereafter it may be again placed before the Committee.		

Case no.	Name of the firm	Licence number
C-II/15 03/AM07 28.6.2006	M/s Pragati Glass Works Limited, Mumbai F.No.20/047/2005-06EPCG-III	
The case was considered as per agenda. The Committee deliberated upon the observations of DIPP sent vide their U.O.No.6/1/06-TSW/76 dated. 2.6.2006 and decided to certify the nexus between export product and the machinery imported against the EPCG licence No. 0330003806 dated. 25.6.2003 subject to the firm holding valid Industrial Approval (Regn./IEM/Licence).		

Case no.	Name of the firm	Licence number
C-II/16 03/AM07 28.6.2006	M/s Vaneet Knittings (P) Limited, New Delhi F.No.20/672/94/EPCG-III	2133436 dated. 5.6.1994
The case was considered as per agenda. The firm had requested for additional export product namely PVC leather cloth for fulfillment of EO. The Committee decided to call the firm for personal hearing in the next meeting.		

Case no.	Name of the firm	Licence number
C-II/17 03/AM07 28.6.2006	M/s Nadi Airtechnics Limited, Chennai F.No.20/867/93/EPCG-IV	2130443 dated. 22.4.1993
The case was considered as per agenda. The firm had requested for extension in EO period upto 31.3.2003 for regularization purpose. After detailed discussion, Committee decided to examine this case on file.		